

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
(IB)-1915(ND)2019
IA-5825/2022

IN THE MATTER OF:

Smt. Meena Porwal & Ors.

... **Applicant/Petitioner**

Versus

M/s. Concept Horizon Infra Private Limited ...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 17.05.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the IRP : Adv. Rishi Singhal

ORDER

IA-5825/2022: Ld. Counsel appearing for the Applicant submitted that the Hon'ble NCLAT has already stayed the constitution of CoC itself. Thus, the present application does not need to be pressed at this stage. Having submitted so, Ld. Counsel appearing for the Applicant seeks to withdraw the present application.

In view of the prayer made by him, **the application is dismissed as withdrawn.** It goes without saying that the Applicant has the liberty to file fresh application.

Ld. Counsel for the Applicant also submitted that he would ensure that the appropriate steps are taken for expediting the hearing in the appeal pending before the Hon'ble NCLAT.

-Sd-

**(L. N. GUPTA)
MEMBER (T)**

-Sd-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**